GOVERNMENT OF ODISHA

COOPERATION DEPARTMENT

RESOLUTION

No. 13136 / Coop Date: 20,11, 2023

COOP-CR3-CRINS-0002-2021

Sub: Pradhan Mantri Fasal Bima Yojana (PMFBY) - Implementation during Rabi 2023-24 Crop Season

As per Revamped Operational Guidelines of Pradhan Mantri Fasal Bima Yojana (PMFBY) and approval of the State Level Coordination Committee on Crop Insurance (SLCCCI), the State Government have been pleased to implement PMFBY during Rabi 2023-24 Crop Season in the State.

 Administrative Approval of Government of India, Ministry of Agriculture & Farmers Welfare for implementation of PMFBY has been communicated in their letter No. 1301510212015-Credit-II Dated 28th February, 2020 and Advisory Letter No. 1101910112022-Cr-II (FTS: 111875) Dated 3d April,2023.

2. Coverage of Farmers

All farmers including share croppers and tenant farmers growing the notified crops in the notified areas are eligible for coverage. However, farmers should have insurable interest for the notified/ insured crops. The non-loanee farmers are required to submit necessary documentary evidence of land records prevailing in the state i.e. Records of Right (RoR), Land Possession Certificate (LPC) etc. and/ or applicable contract/ agreement details/ other documents notified/ permitted by State Government. The "Self-Declaration Certificate" shall be treated as the substitute of "Sowing Certificate" for non-loanee farmers.

- i. Farmers availing the Kisan Credit Card/ Crop loan/ Loanee farmers. The scheme is optional both for loanee and Non-loanee farmers.
 - a) The scheme is optional for all farmers including farmers who have been sanctioned Short Term Seasonal Agricultural Operations (SAO) loans/ Kisan Credit Cards (KCC) for the notified crops from financial institutions (here in after referred to as loanee farmers).
 - b) Farmer whose KCC/ crop loan has become sub-standard as defined and as per prevailing practices of the concerned Banks/ Govt. regulator shall not be considered as a loanee farmer. However, bank branches may facilitate such farmers for enrolment as non-loanee farmers.
 - c) Merely, sanctioning of crop loan against other collateral securities including fixed



deposits, gold/ jewel loans, mortgage loans etc. without having insurable interest of the farmer on the insurable land and notified crops shall not be covered under the Scheme.

ii. Non-loanee Farmers.

- a) The Scheme is optional for all farmers including Non-loanee farmers.
- b) The insurance coverage will strictly be equivalent to Scale of finance/ha, as defined in the Govt. notification or/ and on National Crop Insurance Portal multiplied by proposed sown area for notified crop for enrolment.
- c) Special efforts shall be made to ensure maximum coverage of SC/ ST Women, Small & Marginal farmers under the scheme. Panchayat Raj Institutions (PRIs) may be involved in extension and awareness creation amongst farmers and obtaining feed-back of farmers about implementation of the Scheme.
- d) The Insurance companies will maintain separate data of such non-loanee farmers covered by them and enter the said data on the portal as per seasonality discipline. They shall be liable for payment of claims to such farmers.
- e) The Insurance Companies should communicate to Banks/CSC/ Insurance agents about the additional documents required, if any for enrolment of sharecroppers along with the consent form in the prescribed format at **Annexure-I**.
- f) The insurance companies should strictly adhere to the timeline while accepting/ rejecting the farmers as mentioned in seasonality discipline. All rejection of applications must be done in consultation with district administration.
- g) Existing loanee farmers can opt-out from the scheme by submitting requisite declaration to concerned bank branches any time during the year but at least by 7 days prior to the cut-off date for enrolment of farmers for the respective seasons. All those farmers who do not submit the declarations within due time line would be essentially covered. Bank branches shall also be required to maintain proper records of farmer declaration. All farmers who approached banks for renewal/ fresh issue of Kisan Credit Cards (KCC) shall be asked by the respective bank branches to convey their willingness to participate in the scheme and will be enrolled accordingly by the concerned bank branches on National Crop Insurance Portal.
- iii. Aadhaar has been made mandatory for availing Crop insurance. Therefore, all Enrolment Agencies are advised to mandatorily obtain Aadhaar number of their farmers.

Farmers not having Aadhaar ID may also enroll under PMFBY subject to their enrolment for Aadhaar and submission of proof of such enrolment as per Notification No. 334 dtd. 8th February,2017 issued by GOI under Section 7 of Aadhaar Act 2016 (Targeted Delivery of Financial and other Subsidies, Benefits and Services). Copy of the notification may be perused on www.pmfby.gov.in. This may be subject to further directions issued by Govt. of India.

All banks have to compulsorily take Aadhaar/ Aadhaar enrolment number as per

notification under Aadhaar Act before sanction of crop loan/ KCC under Interest Subvention Scheme. Hence the coverage of loanee farmers without Aadhaar does not arise and such accounts need to be reviewed by the concerned bank branch regularly.

3. Clusters and Implementing Agencies:

On the basis of the recommendations of the National Remote Sensing Centre (NRSC), Hyderabad, 30 districts of the State have been grouped into six clusters for implementation of PMFBY during Rabi 2023-24 season based on risk index and area coverage. Four Insurance Companies have been selected for the six clusters through a competitive bidding process on the basis of weighted average premium to implement PMFBY during the **Rabi 2023-24** in the State as indicated below:

Clusters and Insurance Companies allotted for Rabi 2023-24

AIC of India Ltd	Reliance GIC Ltd.	Reliance GIC Ltd.	SBI GIC Ltd.	SBI GIC Ltd.	Future Generali India IC Ltd.
Cluster1	Cluster 2	Cluster 3	Cluster 4	Cluster 5	Cluster 6
Mayurbhanj	Ganjam	Bargarh	Sundargarh	Bolangir	Keonjhar
Nawarangpur	Kalahandi	Bhadrak	Sambalpur	Balasore	Cuttack
Kendrapara	Subarnapur	Gajapati	Koraput	Malkangiri	Khorda
Deogarh	Puri	Jajpur	Nuapada	Nayagarh	Rayagada
		Jagatsinghpur	Kandhamal	Dhenkanal	Angul
			Boudh		Jharsuguda

Coverage of Risks

The following stages of the crop risks leading to crop loss shall be covered under the Scheme.

I. Basic cover: The basic cover under the scheme covers the risk of loss of yield to standing crop (Sowing to Harvesting). This comprehensive risk insurance shall be provided to cover yield losses on the area based approach due to non preventable risks, viz. Drought, Dry spells, Flood, inundation, widespread Pests and Disease attack,

Landslides, Fire due to Lightening, Storm, Hailstorm and Cyclone. (Section 5.1 of Revamped OG of PMFBY)

II. Add-on coverage

a. Prevented Sowing/Planting/ Germination Risk.

Insurance coverage will be provided to farmers in case of widespread incidence of eligible risks (insured area is prevented from sowing/planting/germination due to deficit rainfall or adverse seasonal/ climatic conditions) affecting crops in more than 75% of area sown in a notified unit at early stage of sowing which is up to 30 days from the Start of Sowing but not later than 15 days from cut-off date for enrolment, leading to total loss of crop or the farmers are not in a position to either sow or transplant the crop. (Section 5.2.1 & Section 21 .3.1 of Revamped OG of PMFBY). This is applicable only for major crops (Paddy) only.

b. Mid-Season Adversity

Insurance cover will be provided to the farmers to provide immediate relief in case of adverse seasonal conditions during the crop season viz. floods, prolonged dry spells, severe drought etc., wherein expected yield during the season is likely to be less than 50% of Normal yield (Simple average of immediately preceding seven normal seasons). However, if adversity occurs within 1 month of the start of normal sowing and within 15 days before the normal harvest time, this provision will not be invoked. (Section 5.2.2 & Section 21.4.1 of Revamped OG of PMFBY)

c. Localized Calamities

Loss/damage to notified insured crops resulting from occurrence of localized risk of hailstorm, landslide, inundation, cloud burst and natural fire due to lightening effecting isolated farmers in the notified area (Section 5.2.4 & Section 21.5 of Revamped OG of PMFBY). However, crop loss due to inundation peril will not be covered for hydrophilic crops like Paddy, Sugarcane, Jute and Mesta.

d. Post-Harvest Losses

Coverage shall be available only up to maximum period of two weeks (14 days) from harvesting, for those crops which are required to be dried in cut and spread/ small bundled condition in the field after harvesting against specific perils of Hailstorm, Cyclone, Cyclonic rains and unseasonal rains. (Section 5.2.3 & Section 21.6 of Revamped OG of PMFBY)

- For coverage of all risks and loss assessment Section 21 of Revamped Operational Guidelines of PMFBY shall be final.
- 6. The rainfall data will be obtained from Manual Rain Gauges of SRC (Annexure-II).
- 7. General Exclusions-Losses arising out of war and nuclear risks, malicious damage and other preventable risk shall be excluded.

8. Indemnity level

The indemnity level for all crops will be 70% for Rabi 2023-24.

9. Calculation of Threshold Yield- Threshold Yield (TY) shall be calculated on fixed methodology basis and will be notified separately.

10. Sum Insured /Coverage Limit

Sum Insured per hectare of notified crop under PMFBY for farmers is as per the Scale of Finance (SoF) per acre notified for the year 2023-24 vide cooperation Department Notification No. 6707, dated 05.06.2023 annexed at **Annexure-III**.

The District wise, Crop-wise Sum insured limit in Rs./hectare for Rabi-2023-24 is annexed at **Annexure-IV**.

11. Activities for Rabi 2023-24

(i) Crops to be covered under PMFBY during Rabi 2023-24

During Rabi 2023-24, the notified crops for insurance under PMFBY shall be Paddy (Dhan), Mustard, Potato, Ground Nut, Black Gram, Green Gram, Onion, Sugarcane, and Sunflower.

(ii) Unit Area of Crop Insurance is as follows.

1.	Paddy (Dhan)	Gram Panchayats/ Urban Local Bodies
2.	Mustard, Potato, Groundnut,	Block
	Black Gram, Green Gram, Onion, Sugarcane, and Sunflower.	la yest

(iii) Areas to be covered

Areas to be covered during Rabi 2023-24 season are as follows:

Стор	Areas to be covered	
1.Paddy (Dhan)	1267 IUs (GPs & ULBs) of 25 Districts	
2. Mustard	94 Blocks of 11 districts	
3. Potato	133 Blocks of 22 districts	

4. Ground Nut	151Blocks of 22districts
5. Black Gram	247 Blocks of 28 districts
6. Green Gram	272 Blocks of 29 districts
7. Onion	75Blocks of 14districts
8. Sugarcane	88 Blocks of 15 districts
9.Sun Flower	14 Blocks of 3 districts

The detailed list of IUs of the concerned District is enclosed at Annexure- V.

(iv) Seasonality discipline for Rabi 2023-24

SI.No	Activity	Time line as per guidelines.	Action to be taken by
1.	Entry of requisite information on Crop Insurance portal	Within 3 days of issuance of notification.	State Govt.
2.	Cut-off date for enrolment under PMFBY	15.12.2023	Banks/PACS/CSC/ insurance intermediary/ online enrolment by farmers etc.
3.	Cut-off date for opting out for Loanee farmer	8.12.2023	Banks/ PACS

4.	Cut-off date for receipt of Applications of farmers/ debit of token money/ premium. a) In case of individual farmer (loanee and non-loanee) enrolling for less than or equal to 2 hectares: All stakeholders including banks/ PACS/ CSC/ Insurance intermediaries/ Farmers enrolling online shall debit token money of Rs. 1.00 per application from farmer's account. b) In case of individual farmer (loanee and non-loanee) who is enrolling for more than 2.00 hectares: Farmer's rate of premium is annexed at Annexure- VI shall be applicable for the excess area over and above 2.00 hectares. Accordingly, all stakeholders including Banks/ PACS/ CSCs/ Insurance intermediaries/ farmers enrolling online shall debit the premium from farmer's account	15.12.2023	Banks/ PACS/ CSC/ insurance agent/ online enrolment by farmers etc.
5.	Declaration of Prevented sowing	Strictly within 15 days from cut-off date for enrolment of farmers i.e. 30.12.2023	State Govt./ IC
6.	Cut-off date for electronic remittance of token money	Within 15 days of cut-off date for	Banks/ Portal

	of Rs. 1.00 per application/debited farmers' premium along with consolidated declarations to respective Insurance Companies and uploading of details of individual covered farmers on National Crop Insurance Portal by Bank branches (Commercial Banks/ Private Banks/ RRB's/ DCCB's/PACS) followed by SMS to all insured farmers from	enrolment of farmers/debit of premium for loanee farmers i.e. 30.12.2023	
7.	Cut-off date for electronic remittance of token money of Rs. 1.00 per application /collected farmers' premium to respective Insurance Companies for non-loanee farmers covered on voluntary basis by CSC/designated Insurance intermediaries and uploading of details of individual covered farmers in National Crop Insurance Portal.	Within 48 Hours of receipt of application/ debit of token money of Rs. 1.00 / premium of non-loanee farmers	Insurance companies and their intermediaries /CSCs
8.	Cut-off date for reversion of applications by Insurance Companies.	Within 3 days of uploading of data.	Insurance Companies.
9.	Cut-off date for CSCs/Banks/Intermediary to correct/update the paid application intimated by ICs on National Crop Insurance Portal (NCIP)	Within 3 days from the date of intimation by ICs	CSCs/Banks/ Intermediaries.
10.	Cut-off date for insurer to accept or reject the farmer's	Within 15 days from the cut-off date for	Insurance Companies

	data on NCIP.	uploading of data/ information by Banks/ PACS/ CSC/ Insurance Intermediaries for loanee and within 30 days for non loanee farmers.	
		All rejections have to be done with due approval of the DLMC or any official authorised by the District Collector. Further, prior to rejection, the concerned Insurance Company must conduct field verification of the case and	
		submit the documents to the District Administration at least 7 days before the date line of approval/ rejection for final decision in the matter. The District Administration shall take appropriate decision in the matter within 7 working days of receipt of report from the insurance company	
11.	Cut-off date for Banks/ICs to hand over insurance acknowledgement receipt along with folio to the	Within 7 days from acceptance of proposal by concerned	

	insured farmer	Insurance Company on Portal	
12.	Cut-off date for processing of applications by ICs and auto approval of application of insured farmers on crop insurance Portal.	60 days from the cut-off date for enrolment/debit of premium from farmers i.e. 15.02.2024	Insurance companies/ crop insurance Portal
13.	a. Cut-off date for raising bills/ requisitions with supporting documents for releasing of advance premium subsidy based on 50% of 80% of respective share of Centre/ State in corresponding previous season. b. Cut-off date for raising bills/ requisition for release of farmers share premium up to 2.00 hectare per farmer (Excluding token money of Rs. 1.00 per application)	a. Before cut-off date of enrolment of farmers. b) Preferably, Within 7 days from the date of acceptance of application of farmers.	Insurance Companies
14	a) Release of advance upfront premium subsidy (First instalment) i.e. 50% of 80% of respective share of Centre/ State in corresponding previous season. b) Release of farmers share premium (up to 2.00 hectares) to insurance Companies for loanee/ Non loanee. (excluding token money of Rs. 1.00 per	a. Within 15days of cut-off date of enrolment of farmers i.e. 30.12.2023. b. Within 15days of raising bills/ requisition by ICs.	a. Gol & State Govt. b. State Govt.

	application)		
15	Training and registration of field level workers assigned for conduct of CCEs and reporting of the same on crop insurance Portal through smart phones/ CCE Agri. App.	Up to 15.01.2024	Designated Ground Level field Functionaries/ State/District Level Nodal Officer
16	Registration of mobile number of representative of ICs for co-witnessing of CCEs	Up to 31.1.2024	Insurance Companies
17	a. Uploading of tentative schedule/date for conducting CCEs (crop-wise/IU wise) followed by SMS on one day notice through CCEs app. ICs are equally responsible to liaise with district authorities/ field workers to ascertain the schedule. b. Confirmation of the CCEs schedule via SMS.	a) ICs to be intimated through District Level WhatsApp Group and text messages. b) On one day notice through District level WhatsApp Group and/or Portal.	State Govt.
18	Timeline for lodging online complaint about CCEs.	Within 2 hours of conduct of CCEs through CCE Agri App of GOI and within 24 hrs in Agri-Extn. App of DA & FE, GoO and within 24 hours to District Administration.	Insurance Companies
19	Crop wise, Block/Tehsil	Before harvesting	State Govt./ MNCFC

1.00	wise sown area for major crops to be provided by/through MNCFC for which they release data presently on NCIP for Area Correction/Reduction Factor (ACF/ARF)	period	
20	a) Sharing of IU wise crop wise Actual yield data of non-paddy crops and uploading in Portal. b) Approval of IU wise Yield data of Paddy based on CHF and CCE in the ratio of 30:70 and uploading on Portal	a. As per dateline indicated at SI. No. 31 b) Within one month of completion of CCEs from district wise crop wise specific cut-off dates notified by States for a notified crop. (20 days for DE&S and 10 days for ORSAC)	Nodal Department of States/UTs
21	Cut-off date for intimation/ reconciliation/ clarification of any deficiency in Actual Yield data.	Within 7 days from the date of uploading CCE Data from State Department, if any.	Insurance Companies/ flagged on Portal.
22	Cut-off date for resolution by State Govt. on clarification sought by ICs/ flagged on Portal.	Within 7 days of clarification sought by ICs/ flagged on Portal	State Govt.
23	Cut off date for raising bills/requisitions with supporting documents for releasing of 2nd Instalment of premium subsidy based on business statistics finalized on Portal/auto approval.	Within 15 days of auto approval of business statistics finalized on portal.	Insurance Company

24	Release of 2nd instalment of Govt. subsidy	Within 15 days of receiving requisition from ICs based on business statistics finalized on portal.	State Govt.
25	Auto approval of yield data	Within one week from receipt of yield data / reply to clarification sought by ICs by State Govt.	Gol/ Portal
26	Sharing of detailed information of claims with bank branches & other Stakeholders from crop insurance Portal	Within 7 days of approval of claims by ICS	Portal/ Insurance Companies
27	Timelines for Payment of claims	Within 2 weeks from calculation/ auto approval of claims through Digi Claim module of NCIP. It shall be binding on insurers to pay the eligible claims irrespective of whether ICs have raised the bill of 2 nd / final instalment of premium subsidy or not.	Insurance Companies
28	Payment of final government subsidy	On finalisation of business statistics on portal after completion of approval/ reconciliation for the season on portal.	GOI/State Govt.
29	Reconciliation of claim amount by concerned bank branches for loanee farmers disbursed either through Banks or directly to beneficiary accounts/ DBT In case of Non Loanee, reconciliation of claims, if required, to be done by	Within a week after receipt of claims	Banks/ Farmers/ State Govt.

enrolling agencies in
consultation with concerned
bank/ State Govt.

30. Date line for submission of yield data to Cooperation Dept.

SI. No.	Name of the Crop	Date line for submission of yield data to Cooperation Department	Directorates/ organisation responsible for Submission of yield data to Cooperation Department.
i.	Paddy (Dhan)	25 th July, 2024	ORSAC(TIP)*
ii.	Green gram, Black gram& Sun flower.	24 th June, 2024	Directorate of Agriculture & Food Production.
iii.	Groundnut & Potato	25 th July, 2024	Directorate of Economics & Statistics
iv.	Mustard	24 th June, 2024	Directorate of Economics & Statistics
V.	Sugarcane	24 th April, 2025	Directorate of Agriculture & Food Production.
vi.	Onion	24 th June, 2024	Directorate of Horticulture

31. Cut-off date for sharing of yield data to IAs by Cooperation Department.

i.	Name of the Crop	Cut-off date for furnishing of yield data to IAs
ii.	Paddy, Groundnut & Potato	31 st July, 2024.

iii.	Green gram, Black gram, Mustard, Onion &Sun flower.	30 th June, 2024
iv.	Sugarcane	30 th April, 2025

* The Director of Economics & statistics shall furnish the CCE yield data in respect of Paddy crop to ORSAC (TIP) by 15th July, 2024. ORSAC shall do the final yield calculations from CCE and CHF data for individual IUs in the ratio of 70:30 and furnish the final yield data to cooperation Department before 25.7.2024.

If the cut-off date falls on public holiday or is declared as public holiday by the Government or there is disruption of services due to strikes/shut-down etc., the next working day shall be treated as the cut-off date.

12. Premium Rates and Premium Subsidy

The Actuarial Premium Rate (APR) would be charged under PMFBY by Implementing Agency (IA). The District wise, crop wise Actuarial rate of premium and farmers' rate of premium for Rabi 2023-24 is placed at **Annexure-VI**.

The farmers' share of premium up to 2.00 hectares per farmer will be borne by state Govt. However, a token money of Rs. 1.00 per application is to be collected from farmers for validating the enrollment.

In case of individual farmer (loanee and non-loanee) who is enrolling for more than 2.00 hectares, standard rate of farmer's premium for notified crops shall be paid by the enrolled farmer for the excess area over and above 2.00 hectares.

Difference between actuarial premium Rate and farmers' premium will be subsidized by State Government and Government of India on 50:50 basis.

13. Crop Yield Estimation: Smart Sampling Technique (SST) for identification of plots forconduct of crop cutting Experiments (CCE) will be adopted in case of paddy and for othercrops conventional method of sampling as done under GCES will be followed. In case of adversities, if smart sampling method fails in some areas CCEs will be conducted on the basis of conventional sampling method.

In order to ensure proper conduct of CCE for correct estimation of crop production, the protocol for monitoring the conduct of the CCEs communicated vide letter no. 36702/ Agril. Dt. 01.11.2022 and subsequent protocols of Department of Agriculture & FE shall be strictly adhered to

For final yield estimation of Paddy, the yield data obtained through crop cutting Experiments (CCE) and Crop Health Factor (CHF) shall both be used in the weightage ratio of 70:30 adhering to the protocols of YES-TECH manual of Govt. of India.

For implementation of Technology based Yield estimation i.e. CHF, Odisha Space Applications centre (ORSAC) will be the Technology Implementing Partner (TIP) and National Remote Sensing Centre (NRSC) will act as Mentor Institute for Technology Rollout (MITR) agency for Odisha. The detail protocols of the parametric index of crop Performance i.e. Crop Health Factor (CHF) will be issued separately as per the relevant guidelines & specifications issued by DA&FW, Gol in this regard.

- 14. Publicity: Awareness generation programme shall be taken to sensitize the farmers about the various features of the Scheme. The Implementing Agencies are required to make publicity campaign adhering to the norms mentioned in the Revamped Operational Guideline of PMFBY.
- 15. The Department of Agriculture & Farmers' Empowerment, Planning & Convergence Department (Directorate of Economics & Statistics) and Cooperation Department should share all the available information with regard to crop area, yield and insurance pay outs made with the insurance companies.
- 16. The Insurance Companies should strictly discharge their role and responsibilities as specified in the Revamped Operational Guidelines of PMFBY & advisory letter Dt. 3.4.2023 issued by Govt. of India & instructions issued by State Govt. & Govt. of India from time to time.
- 17. The Revamped Operational Guidelines of PMFBY in existence, the preliminary summarized version /advisory of the next revision to the guidelines communicated by Gol on 3rd April, 2023 and all amendments to the existing operational guidelines of PMFBY and Guidelines of other technology interventions to be released by DA&FW, Gol in future shall be unconditionally binding on all concerned.
- 18. Krushak Odisha Portal data shall be used for post-enrolment validation of farmer applications, where ever necessary, by the insurance Companies.
- 19. All applications of Non-Loanee farmers enrolled for more than two hectare of land may be verified by the concerned insurance company within 3 working days of enrolment.
- 20. In case of any complain by the farmer relating to insurance coverage on his land by unauthorized person, the same should be verified by the insurance company within 2 working days and brought to the notice of District Administration for final decision in the matter.
- 21. CCEs should be done continuously as per harvest window in each district without awaiting for the last date and data should be processed district wise for assessment of claims to provide crop Insurance benefit to farmers early.
- 22. As per Section 18.4.6 of the Revamped Operational guidelines of PMFBY, the following methods shall be adopted in the orders mentioned below for resolving Yield disputes:
 - i) Adopting the yield of a neighbouring IU with maximum correlation.
 - ii) Adopting yield estimates of next higher unit.

- 23. Dispute Redressal :- Any dispute regarding CCEs should be reported to DLMC within 24 hours of occurrence of CCEs and should be resolved by DLMC within 3 days. However, only un-resolved cases may be referred to the State Level Technical Committee (SLTC) and then to State Level Technical Advisory Committee (STAC), if required.
- 24. For sowing & harvesting window of notified crops (Crop Calendar), the Contingent Plan of Agriculture & FE Department may be referred.
- 25. All Insurance Companies must upload the relevant information in the "ACIM" portal.

Other details can be ascertained from the District Central Cooperative Banks, Branches of Commercial Banks, Regional Rural Banks functioning in different service areas, Common Service Centers and from Regional Office of the concerned insurance companies.

Commissioner-cum-Secretary to Government

Memo No. 13137 /Coop., Date: 20, 11, 2023

Copy along with enclosure forwarded to the Deputy Director of Printing, Stationary and Publication, Odisha Secretariat, Unit-III, Kharvela Nagar with a request to publish the Resolution in the Extra Ordinary Gazette and supply 50 copies thereof to this Department.

Special Secretary to Government

Memo No. 13138 /Coop., Date: 20. 11. 2023

Copy along with enclosure forwarded to all members of the State Level Coordination Committee on Crop Insurance (SLCCCI), Odisha for information and necessary action.

Special Secretary to Governmen

Memo No. 13139 /Coop., Date: 20, 11. 2023

Copy along with enclosure forwarded to all Departments of Government / All Heads of Department/ Director of Agriculture & Food Production, Odisha, Bhubaneswar/ All Revenue Divisional Commissioners/ All Collectors / All DDAs/ All Divisional Deputy Registrar of Co-operative Societies/ Secretaries of all Central Co-operative Banks for information and necessary action.

Special Secretary to Government

Memo No. 13140 /Coop., Date: 20.11. 2023

Copy along with enclosure forwarded to the P.S to Hon'ble Minister, Food Supplies & Consumer Welfare, Cooperation for kind information of Hon'ble Minister.

Special Secretary to Government

Memo No. 13141 /Coop., Date: 20.11, 2023

Copy along with enclosure forwarded to the CEO-PMFBY, Department of Agriculture, Co-operation & Farmers Welfare, Ministry of Agriculture & FW, Government of India, Krishi Bhawan, New Delhi for information and necessary action.

Special Secretary to Government

Memo No. 13142 /Coop., Date: 20. 11, 2023

Copy along with enclosure forwarded to the Chief Executive Officer, Agriculture Insurance Company of India, New Delhi / Chief General Manager, NABARD Regional Office, Bhubaneswar for information and necessary action.

Special Secretary to Government

Memo No. 13 | 43 /Coop., Date: 20 . ||, 2023

Copy along with enclosure forwarded to the Registrar of Co-operative Societies, Odisha, Bhubaneswar/ Managing Director, Odisha State Co-operative Bank Ltd., Bhubaneswar / Zonal Manager, UCO Bank-cum-Convener, SLBC for information and necessary action.

They are requested to communicate the copy of the Resolution to the respective field functionaries/ Banks immediately and also to issue instruction to make publicity campaign for coverage of farmers under this scheme.

Special Secretary to Government

Memo No. 13144 /Coop., Date: 20/11,2023

Copy along with enclosure forwarded to the Nodal Officer PMFBY, O/O Directorate of Agriculture & Food Production, Odisha, Bhubaneswar/ Regional Manager, Agriculture Insurance Company of India Ltd., Regional Office, 87-Satyanagar, Bhubaneswar/ Manager, Reliance GIC Ltd, 2nd Floor, 5 Janpath, Kharvela Nagar, Unit-III, Bhubaneswar/ Manager, SBI General Insurance Company Ltd., Bhubaneswar/ Manager, Future Generali India Insurance Company Ltd., Bhubaneswar for information and necessary action.

Special Secretary to Sovernment